41,474. Information concerning officers is not readily available.

(b) About 9,900.

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(c) No, but every effort is being made to dispose of the remaining cases as early as possible. Cases of pension and gratuity still outstanding represent only 4.5 per cent. of the total.

SHRI M. S. RANAWAT: Will the Minister state the actual number of cases—how many are disposed of and how many are pending? The reply in the form of decimals is confusing.

SHRI SATISH CHANDRA: Sir, the total cases involved were 10,279 and the outstanding cases are 465.

M. S. RANAWAT : Is this the number for all the States or for Rajasthan?

SHRI SATISH CHANDRA: Rajasthan, Sir. The question relates to Rajasthan.

SHRI M. S. RANAWAT : All these cases that are pending are of officers or the lower ranks?

SHRI SATISH CHANDRA: Both.

RAGHUBIR SINH : Sir, may I know how many of these cases have been pending for more than three years?

SHRI SATISH CHANDRA: There are only 465 cases.

DR. RAGHUBIR SINH: How many are pending for more than three years? That is my question.

SHRI SATISH CHANDRA: Sir, the integration took place in early 1950, I believe.

DR. RAGHUBIR SINH : No., in 1949, Sir.

SHRI SATISH CHANDRA: Anyway, it was completed in early 1950. So three years have not elapsed.

Shri K. C. GEORGE: Why is the number of the officers retrenched not available? He said it is not readily available. Why is it not available?

to Questions

SHRI SATISH CHANDRA: Sir. it is being collected from various record offices.

M. S. RANAWAT : Do SHRI you know, Sir, that nobody hears these officers, that the files are missing? This is the state of affairs.

Mr. CHAIRMAN: Next question.

PREVENTIVE DETENTION ACT

*279. SHRI M. S. RANAWAT: Will the Minister for STATES be pleased to state:

- (a) total number of persons arrested in Rajasthan under the Preventive Detention Act since 1st January 1952;
- (b) how many of them were subsequently released on the advice of the Advisory Committee; how many were set at liberty by the High Court and how many of them are still under detention; and
- (c) how many among the arrested persons are Communists and how many communalists?

MINISTER FOR HOME THE AFFAIRS AND STATES (DR. K. N. Katju) : (a) 44.

(b) 23 persons were released on the advice of the Advisory Board ; 4 persons were set at liberty on the orders of the High Court; 5 persons are still under detention; 12 persons were released by the Rajasthan Government of their own accord.

(c) None.

SHRI H. D. RAJAH : Will hon. Minister say how many of them are still in detention.

Dr. K. N. KATJU: I said, Sir, 5.

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MAHANTY: They S. are neither Communists nor communalists. So who are the people placed under detention? Are they Congressmen ?

Dr. K. N. KATJU: They are dacoits.

Mr. CHAIRMAN: Next question.

SHRI M. S. RANAWAT: Out of these five how many are jagirdars?

Mr. CHAIRMAN: The question is over.

COLLEGE OF ENGINEERING AT JADABPUR

- *280. SHRI B. GUPTA: Will the Minister for EDUCATION be pleased to state:
- (a) whether any representation has been made to the Central Government by the College of Engineering and Technology, Jadabpur, West Bengal for additional grants.
- (b) if the answer to part (a) above be in the affirmative whether Government propose to sanction further grants; if so, what is the amount of such proposed grants:
- (c) whether it is considered desirable by Government to expand the existing technological and engineering colleges like the one in Jadabpur for teaching post-graduate course in this particular branch of education; and
- (d) if so, whether Government propose to take any steps in this regard; if so, what?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA: (a) Yes.

(b) to (d). The matter is under consideration.

SHRI B. GUPTA: How long has it been under consideration?

SHRI K. D. MALAVIYA: We are trying to finish the process of consideration very soon.

SHRI B. C. GHOSE: What is the representation that the Government has received? For how much money and for what purpose?

SHRI K. D. MALAVIYA: The request has been received from the College authorities for an additional recurring grant of Rs. 65,000 per annum generally for post-graduate course of training and also for some of the balance that was left in connection with the grant for equipment

SHRI B. C. GHOSE: Was post-graduate course of training undertaken on the advice or instructions of the Government of India by the authorities of the College?

SHRI K. D. MALAVIYA: The whole matter is under consideration. There is a Sub-Committee appointed which is examining the whole question. There are certain differences and as soon as the members of the Committee have agreed upon particular recommendations, the matter will be considered.

SHRI B. C. GHOSE: What are the differences to which the Minister just now referred?

SHRI K. D. MALAVIYA: Sir, there are various points e.g., as to whether the post graduate classes should be opened, whether the course should be of two years' duration or three years' duration. There are so many points. As soon as the experts agree upon these points.....

SHRI B. C. GHOSE: Are we to understand that they have been referred to the Committee and the Committee has not come to a decision as yet?

SHRI K. D. MALAVIYA: I have stated the facts, Sir.

SHRI B. C. GHOSE: Is that what you said? It was not quite clear.